

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-2340(ND)/2019

IN THE MATTER OF:
M/s. Pooja Finelease Ltd.

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 23.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Rajendra Beniwal, Mr. Rajat Kashyap, Ms. Shivangi Ghosh, Advocates

For the Respondent/Corporate Debtor :Mr. M.P. Sahay, Ms. Awanitika and Mr. Sachin Kharb, Advs.

ORDER

IA/5443/2022

It is submitted by Ld. Counsel appearing for the parties that Hon'ble NCLAT vide order dated 19.01.2023 set aside the order passed by this Tribunal on 07.09.2022 in IA/4143/2022 in Company Petition No. IB-2340/ND/2019 filed by Akasa Finance Limited against the Auto Needs (India) Pvt. Ltd. by which CIRP was initiated.

Ld. Counsel for the Applicant is directed to file a copy of the said order within one week. Ld. Counsel, therefore, submitted that the IRP appointed by this Tribunal has been discharged. Therefore, IA/5443/2022 filed by the erstwhile IRP submitting the status report becomes infructuous. Accordingly, IA stands **dismissed** as infructuous. List the matter on **12.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)